

## **COURT-I**

### **IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)**

#### **Appeal No. 191 of 2017**

**Dated: 2<sup>nd</sup> July, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Meghalaya Power Transmission Corporation Ltd. ...Appellant(s)**

**Vs.**

**Meghalaya State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Ms. Ritika Singhal  
Ms. Surabhi Pandey for  
Ms. Mandakini Ghosh for R-2

## **ORDER**

Learned counsel for the respondents seek some more time to file reply. They may take steps to file reply along with IA on or before 31.07.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **27.08.2018.**

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**